

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Thursday 4<sup>th</sup> day of April Two Thousand And Nineteen

PRESENT:  
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

M.A. 219 of 2019  
&  
M.A. 220/2019  
In  
OA. 1391 of 2018

G. Loganathan,  
S/o. Shri C. Ganesan,  
Aged 75 years,  
Administrative Officer(Retired),  
Directorate of Supplies & Disposals,  
DGS &D, Department of Supply,  
Ministry of Commerce & Industry,  
Western Region, Mumbai  
Residing at No. 231, Seventh Cross Street,  
Viganarajapuram, Gorrivakkam Post,  
Chennai- 600 073.

....Applicant in both MAs

(By Advocate: M/s. Menon, Karthik, Mukundan & Neelakantan)

Versus

1. Union of India Rep. by the  
Secretary to Government,  
Ministry of Commerce (Supply Division),  
Jeevan Tara Building, 5, Sansad Marg,  
New Delhi- 110 001;
  
2. The Joint Secretary,  
Supply Division, Residual Establishment,  
Department of Commerce, Govt of India,  
Ministry of Commerce & Industry,  
Udyog Bhavan,  
New Delhi- 110 001;

3. The Secretary,  
Department of Expenditure,  
Ministry of Finance,  
Government of India,  
Room No. 39-A, North Block,  
New Delhi- 110 001;
  
4. The Director (PP),  
Department of Pension & Pensioners'Welfare,  
Ministry of Personnel, PG & PW,  
Lok Nayak Bhavan,  
New Delhi- 110 003.

...Respondents in both MAs.

(By Advocate: Mr. K. Kannan)

**O R A L   O R D E R**

[Pronounced by Hon'ble Mr. R. Ramanujam, Member (A)]

Heard. These MAs have been filed seeking amendment to the relief prayed for in the OA and raise additional grounds in support thereof.

2. M.A. 219 of 2019 has been filed seeking to amend the relief originally sought in the OA on the following lines:-

"(1) To set aside Order No. A-26020/1/2013/Admn.Cood/RE dated 20.12.2017 issued by the 1<sup>st</sup> respondent and to

(2) set aside the Office Memorandum dated 04.01.2019 issued by the 4<sup>th</sup> Respondent, insofar as it does not fix the base pay scale of Rs. 7450-11500 for the purpose of notional pay fixation for computing pension for pre-2006 retirees and consequently upwardly raise the pension of the applicant with effect from 01.01.2006 in the revised pay structure of pay Band-2, in the pay scale of Rs. 7450-11500 with Grade Pay of Rs.4600/- as per Office Memorandum dated 13.11.2009 and also under the 7<sup>th</sup> Central Pay Commission recommendations with effect from 01.01.2016 as per Office Memorandum dated 12.05.2017 in level 7 and further pay arrears of such pension along with interest and pass such further or other orders as may be deemed fit and proper."

3. It is submitted that the amendment has been necessitated by issuance of office memorandum dated 4.1.2019 by the 4<sup>th</sup> respondent during the pendency of the O.A.

4. M.A. 220/2019 has been filed seeking permission to raise additional grounds in the OA as (i), (j) and (l) which are also stated to be on account of the above development.
5. Learned counsel for the respondents submits that the copies of the MAs have been sent to the respondents whose instructions are awaited.
6. Keeping in view the new development of issue of OM dated 04.01.2019 by DoP&T & PW which according to the applicant, would hurt his interests, in the interest of justice, MAs seeking amendment to the prayer as well as inclusion of additional grounds in the OA are allowed.
7. Applicant is directed to carry out the amendments in the OA and serve the amended copy thereof on the respondents within a period of four weeks.
8. Reply by respondents within four weeks thereafter. Two weeks for filing rejoinder, if any.
9. Post the matter before the Registrar for completion of pleadings.
10. Post the matter before the Bench on 15.7.2019.

(R. RAMANUJAM)  
MEMBER (A)

04.04.2019

Asvs.